

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 3

Central Excise Appeal No. 20255 of 2017

(Arising out of Order-in-Original No.
BEL/EXCUS/000/COM/BKK/039/16-17 (CX) dated 28.11.2016
passed by Commissioner of Central Excise and Customs,
Belgaum)

**M/s Agarwal Sponge &
Energy Pvt. Ltd.**

Survey No. 899B
Haraginadhoni Road
Veniveerapura Cross
Kudithini Village
Bellary – 583 115
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and
Service Tax, Belgaum**

No. 71, Club Road
Central Excise Building
Belgaum – 590 001
Karnataka

Respondent(s)

APPEARANCE:

None for the appellant
Mr. Rajesh Shastry, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

Final Order No. 20191 / 2025

Date of Hearing: 24.02.2025

Date of Decision: 24.02.2025

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4

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has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(R. MURALIDHAR)
MEMBER (JUDICIAL)

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